

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 675
TO BE ANSWERED ON 01st DECEMBER, 2021

POLLUTER PAYS PRINCIPLE

675. SHRI KURUVA GORANTLA MADHAV:
SHRI TALARI RANGAIAH:
SHRI SANJAY KAKA PATIL:
SHRI ADALA PRABHAKARA REDDY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has introduced the Polluter Pays Principle in the text of the negotiations at WTO for the fisheries sector;
- (b) if so, the details thereof; and
- (c) the steps taken by India to safeguard the interest of domestic fisheries sector against the heavily subsidized high sea fishing by developed countries?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a) to (c): Yes Sir. On 23 September, 2021 India has introduced a document at the WTO containing 'Polluter Pays' principle for fisheries subsidies negotiations. It proposes a moratorium on subsidies by distant water fishing nations for fishing and fishing related activities beyond their Exclusive Economic Zone (EEZ) and also seeks reduction commitments on distant water fishing capacity by these nations.

In these negotiations, India has also sought policy space to support low income, resource-poor or livelihood fishing or fishing related activities up to our EEZ, to develop and modernize our fisheries sector and for expanding our fishing activities in the high seas.
